



बैंक ऑफ महाराष्ट्र
Bank of Maharashtra
 A UNIT OF INDIA UNDERSTAKES
 अणु महाराष्ट्र अणु देश

Asset Recovery Branch: Jannangal, 4th Floor,
 45/47, Mumbai Samachar Marg, Fort,
 Mumbai- 400023, Tel: 86657472964
Email: Bmt1450@mahabank.co.in /
Brmg1450@mahabank.co.in

POSSESSION NOTICE (For immoveable property under Rule 8(1))

Whereas the under signed being the Authorized Officer of the Bank of Maharashtra under the Securitization and Reconstruction of Financial Asset and Enforcement of Security Interest Act-2002 and in exercise of powers conferred under Sec. 13(12) read with rule 3 of Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 29.05.2023 calling upon Borrower 1, **Next Level Fitness Era Prop Mrs Suchitra Santosh Pedamkar Guarantor Mr Santosh Motiram Pedamkar, Guarantor 2 Mr Pius Varghese Puliikkotti & 3 Mrs Reena Pius Puliikkotti** to repay the amount mentioned in the Notice being Rs. 3,38,19,162.80/- (Rupees Three Crore Thirty Eight Lakhs Nineteen Thousand One Hundred Sixty Two and Eighty Paise Only) plus together with interest thereon at contractual rate (s) and incidental expenses, costs, charges incurred / to be incurred within 60 days from the date of receipt of the said notices.

The Borrower mentioned hereinabove having failed to repay the outstanding amount, Notice is hereby given to the Borrower and Guarantors mentioned hereinabove in particular and to the public in general that Court Commissioner has taken **Physical possession** of the properties described herein below and handed it over to the Authorised Officer of Bank of Maharashtra pursuant to the Order dated 29.01.2025 passed by the Chief Judicial Magistrate in Application no.1278/SA/2023 in terms of the powers vested in Chief Judicial Magistrate under the provisions of Section 14 of the said Act on this **06TH August 2025**.

The Borrower in particular, Guarantor and the Public in general is hereby cautioned not to deal with the property and any dealings with the aforesaid property will be subject to the charge of the Bank of Maharashtra for an amount mentioned above. The Borrowers attention is invited to the provisions of sub-section 8 of section 13 of the Act in respect of time available, to redeem the secured asset.

DESCRIPTION OF IMMOVABLE PROPERTY:

Flat No 504 5th Floor, Left wing, Neptune Flying Kite Complex, Building No 3 CTS No 372, 372/1 to 372/65 LBS Marg, Bhandup West, Mumbai 400078

Date: 06.08.2025

Place: Mumbai

Sd/-
Authorised Officer
Bank Of Maharashtra, Asset Recovery Branch, Mumbai

Form No. INC-26

[Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014]
Advertisement to be published in the newspaper for change of
registered office of the Company from one state to another

**BEFORE THE CENTRAL GOVERNMENT (REGIONAL DIRECTOR)
WESTERN REGION, MUMBAI**

In the matter of sub-section (4) of Section 13 of the Companies Act, 2013 and
clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

And

In the matter of **Delaware Street Advisors Private Limited**
having its registered office at Shop No. 1, E.V. Homes- Orion,
Plot No. 120, Sector 50E, Seawoods, Off Palm Beach Road,
Mumbai, Maharashtra - 400706

.....**Applicant Company**

Notice is hereby given to the General Public that the Company proposes
to make an application to the Central Government, power delegated to
Regional Director under Section 13 of the Companies Act, 2013 seeking
confirmation of alteration of the Memorandum of Association of the
Company in terms of the Special Resolution passed at the Extra-Ordinary
General Meeting held on 3rd July, 2025 to enable the Company to change
its registered office from **"State of Maharashtra" to "State of Gujarat"**.

Any person whose interest is likely to be affected by the proposed change
of registered office of the Company may deliver either on the MCA-21 portal
(www.mca.gov.in) by filing investor complaint form or cause to be delivered
or send by registered post of his / her objections supported by an affidavit
stating the nature of his / her interest and grounds of opposition to the Hon'ble
Regional Director, Western Region at the address: Everest 5th Floor, 100
Marine Drive, Mumbai-400002, Maharashtra, India within fourteen days from
the date of publication of this notice with a copy to the Applicant Company at
its registered office at the address mentioned below:

*Shop No. 1, E.V. Homes- Orion, Plot No. 120, Sector 50E, Seawoods,
Off Palm Beach Road, Mumbai, Maharashtra - 400706.*

For and on behalf of Applicant Company
Delaware Street Advisors Private Limited
sdf- **Shalin Jain**
Director - DIN : 09310619

Date : 8th August, 2025
Place : Maharashtra



**SVC CO-OPERATIVE
BANK LTD.** | (Multi-State Scheduled Bank)
(Formerly The Shamrao Vithal Co-op Bank Ltd.)

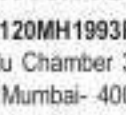
FORM B PUBLIC ANNOUNCEMENT <i>(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)</i>		
FOR THE ATTENTION OF THE STAKEHOLDERS OF INTERCON CONTAINER SURVEY AND COMMODITIES PVT. LTD.		
Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Intercon Container Survey and Commodities Private Limited
2.	Date of incorporation of corporate debtor	17-04-2008
3.	Authority under which corporate debtor is incorporated /registered	RoC - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U63000MH2008PC181279
5.	Address of the registered office and principal office (if any) of corporate debtor	Office no. 706, Vashi Infotech Park, Plot No. 16, Sector 30A, Vashi Station, Mumbai City, Navi Mumbai, Maharashtra, India, 400705
6.	Date of closure of Insolvency Resolution Process	31-07-2025
7.	Liquidation commencement date of corporate debtor	01-08-2025 (Uploaded on NCLT website on 06-08-2025)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Debi Prasanna Sarangi IBBI/IPA-002/IP/N00158/2017/2018/10405
9.	Address and e-mail of the liquidator, as registered with the Board	Address: Office No. 125, Bhoomi Mall, Plot No. 9, Sector-15, CBD Belapur, Navi Mumbai, Maharashtra, 400614 E-mail: debi.sarangi@judilegalcombine.com
10.	Address and e-mail to be used for correspondence with the liquidator	C/o, M/s Waterfall Insolvency Professionals Private Limited Address: 1221, Mukher Chamber V, Nariman Point, Mumbai – 400021 E-mail id: iconibc22@gmail.com
11.	Last date for submission of claims	05-09-2025 (Thirty days from the closure of the Liquidation Order)

Notice is hereby given that the National Company Law Tribunal Mumbai has ordered the commencement of liquidation of Intercon Container Survey and Commodities Pvt. Ltd. on 01.08.2025 (Uploaded on NCLT website on 06.08.2025). The stakeholders of Intercon Container Survey and Commodities Pvt. Ltd. are hereby called upon to submit their claims with proof on or before 05.09.2025, to the liquidator at the address mentioned against Item No. 10. The financial creditors shall submit their claims with proof by electronic means. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties. In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date: 08.08.2025
Place: Mumbai

Sd/-
Debi Prasanna Sarangi
Liquidator

Intercon Container Survey and Commodities Private Limited
IBBI Registration No: IBBI/IPA-002/IP/N00158/2017/2018/10405
AFA No: IBBI/IPA-002/IP/N00158/2017/2018/10405, valid till 31.12.2026

 Purple Finance Limited	
CIN: L67120MH1993PLC075037	
Regd. Office: 11, 1 st Floor, Indu Chamber 349/353, Samuel Street, Vadgadi, Nasjid Bunder (West), Mumbai-400003, Maharashtra, India.	
Corporate Office: 705/706, 7 th Floor, Hallmark Business Plaza, Opposite Gurnanank Hospital, Bandra East, Mumbai- 400051, Maharashtra, India.	
Tel: 022- 69165100	
Email: compliance@purplefinance.in ; Website: www.purplefinance.in	
NOTICE OF SPECIAL WINDOW FOR RE-LODGE-MENT OF TRANSFER REQUESTS OF PHYSICAL SHARES	
Notice is hereby given that the Securities and Exchange Board of India ("SEBI") vide its Circular No. SEBI/HO/MIRSD/MIRSD-P/CIR/2025/97 dated July 02, 2025, has introduced a special window for the re-lodgement of transfer requests for physical shares. In accordance with the provisions of the said circular, investors who had submitted transfer requests for physical shares prior to April 01, 2019 and whose requests were rejected, returned or not processed due to deficiencies, are now granted a special window till January 06, 2026 to re-lodge such requests. Investors are hereby informed that the securities re-lodged for transfer pursuant to the above circular, shall only be issued in demat form.	
Key Details	
Window for relodgement	July 07, 2025 to January 06, 2026
Who can reodge the transfer request	Investor whose transfer deed were lodged prior to April 01, 2019; and rejected/ returned due to deficiency in the documents
How to reodge transfer request	Submit original transfer document along with corrected or missing details to the Registrar and Share Transfer Agent, Purva Sharegistry (India) Private Limited at support@purvashare.com
For any queries	Send an email to support@purvashare.com and compliance@purplefinance.in .
The Shareholders are informed that the Hon'ble National Company Law Tribunal (NCLT) Mumbai Bench, has approved the Scheme of Merger by Absorption of Canopy finance Limited by Purple Finance Limited on February 15, 2024. Accordingly, Shareholders of Canopy Finance Limited who had lodged transfer requests prior to April 01, 2019, and whose requests were rejected or returned due to documentation deficiencies, are also eligible and encouraged to utilize this special window. Shareholders are encouraged to take advantage of this special window introduced in the interest of investors.	
By order of the Board of Directors For Purple Finance Limited Sd/- Ruchi Nishan Company Secretary & Compliance Officer	
Place: Mumbai Dated: August 07, 2025	

Blue Coast Hotels Limited
(CIN-L31200GA1992PLC003109)
Regd. Office: S-1, D-39, N-66, Phase-IV,
Verna Industrial Estate, Verna, Goa 403722
Corp. Office: 415-417, Antriksh Bhawan, 22, K.G. Marg,
New Delhi-110001

Website: www.bluecoast.in; **E-mail Id:** info@bluecoast.in
Tel. No.: +91 11 23358774-775

**INFORMATION RELATING TO 32nd ANNUAL
GENERAL MEETING AND RECORD DATE**

Pursuant to the general circular no. 9/2024 dated 19th September, 2024, issued by the Ministry of Corporate Affairs ('MCA') and circular no. SEBI/HO/CFD/PO-D-2/P/CIR/2024/133 dated 3rd October 2024 issued by Securities and Exchange Board of India ('SEBI') and other relevant circulars issued by MCA and SEBI (hereinafter collectively referred to as "the Circulars"), the companies are allowed to hold Annual General Meeting through Video Conferencing or Other Audio Visual Means ('VC/OAVM'), accordingly, the 32nd Annual General Meeting (AGM) of the members of the Blue Coast Hotels Limited ('The Company') is scheduled to be held on Saturday, 6th September 2025 at 3.00 p.m., through VC/OAVM. The services of VC/OAVM will be provided by National Securities Depository Limited ('NSDL') at the said AGM, so as to allow the members to attend and participate in the AGM, in compliance with all the applicable provisions of the Companies Act 2013 and the Rules made thereunder ('the Act'), Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended, ('Listing Regulations') and various guidelines, circulars issued by the MCA and SEBI, from time to time, to transact the businesses as set out in the notice of the AGM which will be circulated for convening the AGM. shortly

Further, in compliance with the applicable provisions of the Act, circulars and Listing Regulations, the notice of the AGM along-with explanatory statements and Annual Report for the financial year 2024-25, will be sent only through electronic mode to those members whose e-mail addresses are registered with the company/ Registrar & Share Transfer Agent ('RTA') Depositories. The services of e-Voting will also be provided by NSDL. The requirement of sending hard copy of the Annual Report has been dispensed with unless member asked/requested for the hard copy.

Members please note that, the cut-off date for sending notice of the AGM alongwith explanatory statements and Annual Report for the financial year 2024-25, is Friday 8th August, 2025.

The members may note that the notice of the AGM along-with explanatory statements and Annual Report for the financial year 2024-25, will be available on the website of the company at www.bluecoast.in, websites of the Stock Exchanges i.e., BSE Limited and National Stock Exchange of India Limited at their respective websites viz., www.bseindia.com and www.nseindia.com. The aforesaid document will also be available on the website of NSDL at www.evoting.nsdl.com.

In compliance with Regulation 36(1)(b) of Listing Regulations a letter providing the weblink, including the exact path for accessing the Annual Report will be sent to those members who have not registered their email addresses with Company/RTA or Depositories.

The members can attend and participate in the AGM through VC/OAVM, shall be reckoned for the purpose of ascertaining the quorum under Section 103 of the Act. The detailed instructions for attending the AGM through VC/OAVM and e-Voting will be given in the notice of the AGM.

Manner of registration/ updation of e-mail addresses, Bank account and other KYC details:

The members whose e-mail id. is not registered/ updated with the company/ RTA/ depositories, **please follow the below instructions for registration of email id. on or before Monday, 11th August 2025 till 3.30 p.m. :**

Physical Holding	Send a request to RTA of the company i.e., RCMC Share Registry Pvt. Ltd. at B - 25/1, 1 st Floor, Okhla Industrial Area, Phase II, New Delhi - 110020 in duly filled Form ISR-1 along with other relevant forms and supporting documents, which can be downloaded from the website of the company at www.bluecoast.in under 'Investors' tab as well as RTA's website i.e., www.rcmcdelhi.com under 'Investor Corner' tab. You can also send the Form ISR-1 with digital signature to RTA's email id investor.services@rcmcdelhi.com
Demat Holding	Please contact DP and register/update the details as per the manner prescribed by them.

The members are requested to read all the 'Notes' set out in the notice of the AGM, in particular, instructions for members to attend the AGM through VC/OAVM and cast their votes through remote e-voting and e-voting during the AGM.

Special window for re-lodgement of transfer requests of physical shares:

We would also like to draw your attention to SEBI circular SEBI/HO/MIRSD-POD/P/CI/R/2025/97 dated 2nd July 2025. The SEBI gives a last chance to clear out pending physical transfers form before April 2019. In the regard, 6 months' time window i.e., from 7th July 2025 to 6th January 2026 has been granted, in which any person can re-submit (re-lodge) physical transfer deeds that were originally lodged before 1st April 2019 but rejected, returned, or left unprocessed due to deficiencies and shares transferred during aforesaid window will be issued exclusively in dematerialized form, under the transfer-cum-demat process.

In case of any query or issue regarding attending the AGM through VC/OAVM or e-Voting, please contact to Ms. Pallavi Mhatre, Senior Manager, NSDL, at evoting@nsdl.co.in / 022 - 48867000 or to the RTA of the company, Mr. Deepanshu Rastogi, Assistant Manager, MAS Services Limited at investor@masservs.com / 011- 26387281/ 82/ 83, 011-41320335.

For Blue Coast Hotels Limited
Sd/-
Kushal Suri
(Whole Time Director)
DIN: 02450138

Date: 07th August, 2025
Place: New Delhi

[illegible]

The Borrower having failed to repay the amount, notice is hereby given to the Borrower / Mortgagee / Guarantor and the public in general that, the undersigned Authorized Officer of SVC Co-operative Bank Ltd., has taken **SYMBOLIC POSSESSION** of the premises described below for exercise of powers conferred on him under Section 13 of the Section 13 of the law with the effect from the date of the Security Interest Enforcement Rules, 2002 on this **06.08.2025**.

The Borrower / Mortgagee / Guarantor in particular and the public in general are hereby cautioned not to deal with the properties and any dealings with the same shall be subject to the charge of SVC Co-operative Bank Limited.

Earlier known as The Shamrao Vitthal Co-operative Bank Ltd., for an amount of **Rs. 22,96,523.84 (Rupees Twenty Two Lakhs Ninety Six Thousand Five Hundred Twenty Three and Paise Eighty Four Only)**, as on **31.07.2025**, together with interest from **31.07.2025** at contractual rate plus legal costs / charges etc. till the date of entire payment.

The Borrowers/Guarantors/Mortgagor's attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured asset.

Description Of The Property
Hypothecation of Stock and Book Debts
Hypothecation of Plant & Machinery
Registered Mortgage of
 Unit No. A-125, admeasuring about 835 Sq. Ft. built up area situated on the 1st floor, in a Wing of building known as Ansa Industrial Estate of Ansa "A-B" Industrial Premises Co-operative Society Ltd; constructed on Land bearing Survey No. 37, Hissa No. 1 & Survey No. 38, Hissa No. 3 of Village Marol, Andheri District, Sakhi Vihar Road, Mumbai - 400 072 owned by Vivek & Co. a Proprietary Concern through its Proprietor Vinayak K. Shetty (H/IF)

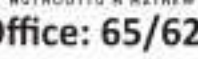
Unit No. A-111, admeasuring about 835 Sq. Ft. built up area situated on the 1st Floor, in A Wing of Building known as Ansa Industrial Estate of Ansa "A-B" Industrial Premises Co-operative Society Ltd; constructed on Land bearing Survey No. 37, Hissa No. 1 & Survey No. 38, Hissa No. 3 of Village Marol, Andheri District, Saki Vihar Road, Mumbai - 400 072 owned by M/s. Star

The aforesaid securities i.e. Unit A-111 and Unit No. A-125 is also extended for Cash Credit Facility of M/s. Star Enterprises – Cash Credit A/c. No. 100719940000010, Term Loan A/c. No. 100718900001744 & ECLGS WCTLN Loan A/c. No. 100718900001911 with our Sakinaka Branch.

Date: 06/08/2025
 Place: Sakinaka, Mumbai
 Mr. Kishor N. Satpute
 Asst. General Manager & Authorised Officer

Asst. General Manager, Mumbai	Asst. General Manager, Maharashtra Sahasra Shiksha Mission
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 Sanathan Textiles LTD. <i>'Yarns for the Fabric of Life'</i> www.sanathan.com	SANATHAN TEXTILES LIMITED CIN - L17299DN2005PLC005690 Regd. office: SRV NO. 187/4/1/2, Near Surangi Bridge, Surangi, Silvassa, Dadra & Nagar Haveli, 396230, India Tel: 022 022 6634 3312, Website: www.sanathan.com , Email: investors@sanathan.com							
1. Extract from the Unaudited Consolidated Financial Results of Sanathan Textiles Limited for the quarter ended June 30, 2025								
(Amount (INR) in crore except earnings per share)								
Particulars	Quarter ended			Year ended				
	30-Jun-25 Unaudited	31-Mar-25 Unaudited	30-Jun-24 Unaudited	31-03-2025 Audited				
Total Income	747.45	735.16	787.76	3,015.35				
Net Profit / (Loss) (before Tax & Exceptional items)	55.34	57.31	66.77	216.45				
Net Profit / (Loss) before Tax (after Exceptional items)	55.34	57.31	66.77	216.45				
Net Profit / (Loss) (after Tax & Exceptional items & Share of Profit of Associates)	40.43	43.65	50.07	160.45				
Total Comprehensive Income	40.36	43.76	49.82	160.19				
Share Capital	84.40	84.40	71.94	84.40				
Reserves (excluding Revaluation Reserves) as shown in the Audited Balance Sheet				1,723.61				
Earnings Per Share (Face Value of Rs.10/- each) (not annualised except for the year ended March 31, 2025)								
(-) Basic EPS (Rs.)	4.79	5.17	6.96	21.30				
(-) Diluted EPS (Rs.)	4.79	5.17	6.96	21.30				
2. Extract from the Unaudited Standalone Financial Results of Sanathan Textiles Limited for the quarter ended June 30, 2025								
(Amount (INR) in crore except earnings per share)								
Particulars	Quarter ended			Year ended				
	30-Jun-25 Unaudited	31-Mar-25 Unaudited	30-Jun-24 Unaudited	31-03-2025 Audited				
Total Income	758.37	738.70	789.93	3,025.74				
Net Profit / (Loss) (before Tax & Exceptional items)	62.20	64.12	68.93	231.09				
Net Profit / (Loss) before Tax (after Exceptional items)	62.20	64.12	68.93	231.09				
Net Profit / (Loss) (after Tax & Exceptional items)	47.19	49.86	52.26	174.47				
Total Comprehensive Income	47.12	50.00	52.02	174.25				
Share Capital	84.40	84.40	71.94	84.40				
Reserves (excluding Revaluation Reserves) as shown in the Audited Balance Sheet				1,748.73				
Earnings Per Share (Face Value of Rs. 10/- each) (not annualised except for the year ended March 31, 2025)								
(-) Basic EPS (Rs.)	5.59	5.91	7.26	23.17				
(-) Diluted EPS (Rs.)	5.59	5.91	7.26	23.17				
Notes:								
[1] The financial results of Sanathan Textiles Limited (the 'Company') for the quarter ended 30 June 2025 have been reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on 07 August 2025. The above results for the quarter ended 30 June 2025 have been reviewed by the statutory auditors of the Company.								
[2] The above is an extract of the detailed format of the unaudited financial results filed with the Stock Exchanges under regulation Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (as amended). The full format of the audited financial results are available on the Stock Exchange websites (www.nseindia.com) and www.bseindia.com) and on the Company's website (www.sanathan.com). The same can be accessed by scanning the QR code provided below.								
 For SANATHAN TEXTILES LIMITED Parish Dattani Chairman & Managing Director								
Place: Mumbai Date: August 07, 2025								



Muthoottu

Mini Financiers

Registered Office: 65/623-K, Muthoottu Royal Towers, Kaloor,
Kochi, Kerala - 682017

GSTIN: 27AABCM5994M1ZR

GOLD AUCTION NOTICE

Notice is hereby given for the information of all concerned, borrowers in specific, who had pledged their ornaments vide Gold loan numbers in the branches which is given below.

The auction is for the gold ornaments of defaulted customers who had failed to redeem their overdue accounts after repeated reminders and being notified by registered letters. The auction will be conducted at the respective branches on 30.08.2025 from 10 AM. In case branch auction is unsuccessful on the notified date, the same will be conducted via public auction/e-auction at the respective District auction centers on the following dates, in the presence of approved auctioneers, for recovering the outstanding amount. In any case auction process is not completed as per this schedule, it will be continued on any subsequent date on the same terms and conditions without any further notice. Any change in auction date will be displayed at the respective branches/Auction centers.

MUMBAI SUBURBAN DISTRICT AUCTION: MUTHOOTTU MINI FINANCIERS LIMITED SHOP NO 19 ROCK ENCLAVE HINDUSTAN NAKA CHARKOP ROAD NEAR YES BANK KANDIVALI SAWYARDI NAGAR MUMBAI MAHARASHTRA - 400067 AUCTION DATE: 03.09.2025 MHR-CHARKOP: 517089505, 517089508, 517089587, 517089632, 517089633, 517089672, 517089686, 517089694, 517089696, 517089698, 517089704, 517089706, 517089709, 517089713, 517089757, 517089760, 517089775, 517089779, 517089794, 517089808, 517089809, 517089810, 517089881, 517089899, 517089914, 517089918, 517089931, 517089965. MHR-GOREGANJ: 11160, 11196, 11217, 11294, 11306, 11308, 11309, 11316, 11318, 11327, 11328, 11379, 11380, 11390, 11491, 11509, 1031801606. PALGHAR DISTRICT AUCTION: MUTHOOTTU MINI FINANCIERS LIMITED, SHOP NO: F4, FIRST FLOOR, OAKWOOD BUILDING-2ND ROAD, CHEDA NAGAR, STATION ROAD, NALLASOPARA, WEST -401203, MAHARASHTRA AUCTION DATE: 04.09.2025 MHR-NALLASOPARA: 121, 125, 146, 185, 186, 187, 189, 216, 611.	For further information, terms and conditions and getting registered to participate in auction, interested buyers may contact directly to auction department of Muthoottu Mini Financiers Limited at mail id: auction@muthoottumini.com. Note: - 1. Bidders are requested to produce identity card/Authorization/Pan card no. /GST Certificate with an EMD of Rs.2, 00,000/- to the company's account for the participation. 2. Successful bidders should transfer the full amount by RTGS.	Authorised Officer, Muthoottu Mini Financiers Ltd
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Place: Kaloor,

Date: 08/08/2025,

DUKE OFFSHORE LTD
 CIN No. 145209NM198PLC033800
 Reg. Office: 403-Urvasi Hsg Society Ltd., Off. Sayani
 Park, Prabhadevi, Mumbai - 400025
 Email: info@dukeoffshore.com, Website: www.dukeoffshore.com

NOTICE OF MEETING

NOTICE is hereby given, pursuant to Regulation 29 read with Regulation 33 of the Listing Regulations, the meeting of Board of Directors of M/s. Duke Offshore Ltd will be held on Thursday, 14th August, 2025 at 12:00 P.M. at the Registered office of the company i.e., 403-Urvasi Hsg. Society Ltd., Off. Sayani Road, Prabhadevi, Mumbai - 400025 inter alia to transact following business:

1. To consider and take on record the Unaudited Financial Results of the company for the Quarter ended on 30th June, 2025, pursuant to Regulation 33 of SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015;
2. Any other business with the permission of the Chair.

The notice of this meeting is also available on the website of the company <https://www.dukeoffshore.com> and website of the stock exchange i.e. BSE Limited m.

For DUKE OFFSHORE LTD
 Sd/-
Avik George Duke
Managing Director,
 DIN - 02613056

Place: Mumbai
 Date : 07-08-2025

